

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRIMINAL M.C. NO.1570 OF 2020

TO QUASH ANNEXURE A F.I.R AND ITS FURTHER PROCEEDINGS ON THE BASIS OF
SETTLEMENT BETWEEN THE PARTIES

PETITIONERS/PETITIONERS/ACCUSED 1 & 2

1. JAMEER S/O MAKKAR , AGED 40 YEARS
PADIPURAPPATTU HOUSE, PEZHAKAPPILLY P.O
PAIPRA, MUVATTUPUZHA. PIN-686673
2. JALAL @ LALU S/O MAKKAR , AGED 35 YEARS
PADIPURAPPATTU HOUSE, PEZHAKAPPILLY P.O
PAIPRA, MUVATTUPUZHA. PIN- 686673

BY ADV.AJEESH M UMMER

RESPONDENTS/ STATE AND DEFACTO COMPLAINANT

1. STATE OF KERALA, REPRESENTED BY
PUBLIC PROSECUTOR, HIGH COURT OF KERALA,
ERNAKULAM, PIN -682031
2. VINOD AGED 45 YEARS, S/O PATHMANABHAN,
PUTHENKUDIYIL HOUSE,
SHAPPUM PADI BHAGHAM , PAIPRA KARA, MULAVOOR VILLAGE,
ERNAKULAM DISTRICT, PIN-686673

R2 BY ADV SIKHA G NAIR

R1 BY SR.PUBLIC PROSECUTOR SRI.C.S.HRITHWICK

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 08.05.2020, THE
COURT ON THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

Crl.MC.1570 of 2020

Dated this the 8th day of May, 2020

ORDER

Petitioners are accused in Crime No.164/2020 of Muvattupuzha Police Station for having allegedly committed offences punishable under Sections 323, 324, 326, 341 and 294(b) r/w 34 of IPC.

2. The de facto complainant/injured is the 2nd respondent. He is represented by a counsel and has filed affidavit stating that the matter has been amicably settled and that he has no grievance against the petitioners. A report has also been obtained from the investigating officer through the Senior Public Prosecutor. The petitioners do not have any criminal

antecedents. There is no public interest involved. The injury sustained is not life threatening.

In the result, the Crl.M.C is allowed and the entire proceedings as against the petitioners herein in Crime No.164/2020 of Muvattupuzha Police Station stands quashed under Section 482 of Cr.P.C and the accused are discharged.

ASHOK MENON
JUDGE

rmm

APPENDIX

PETITIONER'S EXHIBITS

ANNEXURE-A : TRUE COPY OF FIR AND FIS IN CRIME NO.164/2020 OF MUVATTUPUZHA POLICE STATION.

ANNEXURE-B : AFFIDAVIT SWORN TO BY R2